

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF OLIVER ENGINEERING PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	OLIVER ENGINEERING PVT LTD
2.	Date of incorporation of corporate debtor	15 th July, 2011
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U74999DL2011PTC222377
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office (as per MCA Records): As on the date of CIRP Order: 3 L.S.C Pamposh Enclave, Greater Kailash, Part-1, New Delhi-110048 As on the date of Receipt of CIRP Order: 3rd Floor, 108 B Madangir Village New Delhi New Delhi DL 110062 Factory Address: Village- Sandharsi, Tehsil- Rajpura, District- Patiala, Punjab-140417
6.	Insolvency commencement date in respect of corporate debtor	26 th April, 2022- Date of CIRP Order 11 th May, 2022- Date of receipt of CIRP order by Interim Resolution professional
7.	Estimated date of closure of insolvency resolution process	23 rd October, 2022 (180 days from the insolvency commencement date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Akash Shinghal Reg. No.: IBBI/PA-001/IP-P00137/2017-18/10279
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Khandelwal Jain & Co., Chartered Accountants, G-8 & 9, Hans Bhawan, BSZ Marg, ITO, New Delhi - 110002 akash@kjco.net
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Khandelwal Jain & Co., Chartered Accountants, G-8 & 9, Hans Bhawan, BSZ Marg, ITO, New Delhi - 110002 oliverengg.cirp@gmail.com
11.	Last date for submission of claims	25 th May, 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name of Class(es): NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable



14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/downloadform.html (b) Not Applicable
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Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Oliver Engineering Pvt Ltd on 26th April, 2022.

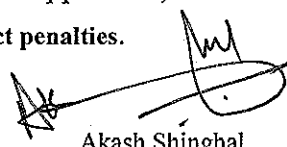
The creditors of Oliver Engineering Pvt Ltd are hereby called upon to submit their claims with proof on or before 25th May, 2022 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12 (Not Applicable), shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NIL] in Form CA. (Not Applicable)

Submission of false or misleading proofs of claim shall attract penalties.

Date: 12th May, 2022
Place: New Delhi



Akash Shinghal
(Interim Resolution Professional)

Reg. No.: IBBI/PA-001/IP-P00137/2017-18/10279

